

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **29.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP(IB)/157(CHE)/2023
Name of Petitioner : Shriram Transport Finance Company Ltd
& Vs
Name of Respondent : Karthik Travels Pvt Ltd
Section : Sec 7 Rule 4 of IBC, 2016

ORDER

Present: Mr. P.Elayarajkumar, Ld. Counsel for Petitioner.
Mr. Abhishek R, Ld. Counsel for Respondent.

Till date, settlement has not taken place between the parties. According to the Counsel for the Petitioner, against the dues of about Rs.23 crores, only about Rs.2,58,00,000/- have been paid.

Arguments partly heard.

List the petition for further arguments on **11.06.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**